

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1101
ANSWERED ON:28.11.2011
NATIONAL RURAL LABOUR COMMISSION
Rawat Shri Ashok Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to provide permanent status to the National Rural Labour Commission;
- (b) if so, the time by which a final decision in this regard is likely to be taken; and
- (c) the extent to which rural labourers are likely to benefit from the said Commission?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (c): The National Commission for Rural Labour (NCRL) was constituted on 11.08.1987 to study the problems of rural labour and make recommendations thereon. The Commission submitted its reports to the Government on 31.07.1991. The Government has taken action on the recommendations of the NCRL, which, inter-alia, include enactment of the Building & Other Construction Workers (Regulation of Employment & Conditions of Service) Act, 1996. The Action Taken Report was laid on the Table of both Houses of the Parliament. Hence, there is no proposal of providing permanent status to the Commission.